

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2261
TO BE ANSWERED ON 11TH DECEMBER, 2015**

NORMS FOR HEALTH AND FOOD SUPPLEMENTS

**2261. KUMARI SUSHMITA DEV:
SHRI JYOTIRADITYA M. SCINDIA:
SHRI C. MAHENDRAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Food Safety and Standards Authority of India (FSSAI) has issued a draft notification for regulating various norms relating to labelling quality and safety of food and health supplements;
- (b) if so, the details thereof;
- (c) whether the FSSAI proposes to fix permissible limits of various ingredients used in products based on traditional health systems, if so, the details thereof;
- (d) whether the FSSAI has elicited/ proposes to elicit views of the manufacturers of food and health supplements on the aforementioned issue and the said notifications; and
- (e) if so, the details thereof and the reaction of the Government thereto?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): The draft Food Safety and Standards (Food or Health Supplement, Nutraceuticals, Food for Special Dietary uses, Food for Special Medical Purposes, Functional Foods and Novel Foods) Regulations, 2015 have been notified in the Gazette of India vide Notification No.1-4/Nutraceutical/FSSAI-2013 dated 30.07.2015, for public/stakeholders comments.

(c): In the aforesaid draft Regulations, specific botanicals, minerals and other substances known in Ayurveda, Siddha and Unani and Traditional Health Systems of India have been listed indicating their maximum permissible limits per day.

(d) & (e): A number of objections or suggestions have been received from stakeholders, including manufacturers of food and health supplements, which would, in due course of time, be considered by Scientific Panel and the Food Safety and Standards Authority of India.